1	2	3
5.	Chandigarh	1,297
5.	Jammu & Kashmir	91,740
7.	Madhya Pradesh	13,98,376
3-	Bihar	19,21,604
۶.	Jharkhand	53,231
10.	Karnataka	7,45,843
11.	Kerala	3,93,160
Ż.	Uttar Pradesh	22,34,849
3.	Chhattisgarh	3,34,696
4	West Bengal	6,62,987
15	Puducherry	1,48,452
16	Punjab	19,013
17	Assam	46,904
	Total	1,78,31,482

Non-submission of PF returns by companies

1820. SHRI K.E. ISMAIL:

SHRIM.P. ACHUTHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the management of various companies are not submitting their of returns in time though it is mandatory by law;
- (b) if so, the State-wise details thereof with list of companies that are keeping pending the submission of PF returns;
- (c) whether it is also a fact that due to this non-submission, the workers become the victims as they do not receive the receipt for their contributions from Employees Provident Fund Organisation (EPFO);
 - (d) if so, the details thereof; and
 - (e) the details of Government action against the erring companies regarding these delays?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 it is mandatory for the establishments covered under the Act to submit the Provident Fund returns as per the time stipulated in this respect. However, there are cases where the management of various companies do not submit returns or submit the returns after due dates.

- (b) The details are given in the statement-I (See below).
- (c) Due to non submission/delay in submission of returns the workers become victims as they do not get up to date statement of their PF accounts in the form of Account slips in time.
 - (d) The details are given in the statement (See below).
- (e) As per section 14(2) of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 read with para 76 of the Employees' Provident Fund Scheme, 1952 default in submission of returns is the punishable offence and liable for prosecution.

The number of prosecution cases filed against chronic defaulting establishments including non submission of returns are mentioned In Annexure-II.

Statement-1

Number of establishment (State-wise) defaulted in submission of PF returns

SI.No.	Name of the State	No. of establishments defaulted	
		in submission of PF returns	
1	2	3	
1.	Andhra Pradesh	213	
2,	Bihar	927	
3.	Chhattisgarh	570	
4.	Delhi	11842	
5,	Goa	500	
6.	Gujarat	6165	
7.	Haryana	4508	

1	2	3
8.	Himachal Pradesh	1230
9.	Jharkhand	1573
10.	Karnataka	8068
11.	Kerala	3696
12.	Madhya Pradesh	3489
13.	Maharashtra	18666
14,	North East Regions	78
15.	Orissa	1780
16.	Punjab	7285
17.	Rajasthan	2237
18.	Tamil Nadu	13734
19.	Uttar Pradesh	8757
20.	Uttaranchal	638
21.	West Bengal	4209
	Total:	120165

Statement-II

Region	Employees' Provident	Employees'	Employees'
	Fund Scheme,	Pension Scheme,	Deposit Linked
	1952	1995	Insurance Scheme,
			1976
1	2	3	4
Dehradun	4	4	4
Delhi-North	382	264	210
Delhi - South	300	130	181

1	2	3	4
Chandigarh	424	251	452
Ludhiana	498	306	319
Shimla	75	Ø	0
Kanpur	152	45	40
Meerut	55	55	55
Patna	1546	1336	1336
Faridabad	334	302	296
Gurgaon	187	177	186
Jaipur	334	80	85
Ahmedabad	1419	216	203
Baroda	489	346	442
Indore	1378	1013	1412
Surat	369	161	167
Kandivali	517	77	76
Mumbai-I Bandra	657	327	344
Mumbai-II Thane	70	70	70
Nagpur	202	172	77
Pune	1270	1252	1272
Raipur	516	283	356
Bangalore	491	436	400
Gulbarga	549	370	353
Mangalore	561	243	248
Panaji	168	178	153
Peenya	178	178	175

1	2	3	4
Bhubaneshwar	906	477	617
Guntur	344	326	3.17
Hyderabad	2219	1780	1343
Nizamabad	178	149	139
Chennai	270	233	250
Coimbatore	640	303	306
Madurai ' l	467	321	237
Tambaram	223	227	226
Thiruvananthapuram	1318	954	759
Guwahati	647	470	589
Jalpaiguri	838	838	838
Kolkata	1746	431	417
Ranchi	856	854	726
Total:	23777	15635	15676

Urban Employment Guarantee Scheme for urban poor

1821. SHRI KANJIBHAI PATEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is planning for a programme for providing Urban Employment Guarantee on the lines of NREGA;
- (b) if so, the details of steps taken by Government to ensure employment to the urban poor youth;
- (c) whether Government has any programme like NREGA to ensure the employment guarantee to urban populace; and
 - (d) if so, the various components that are being suggested as the part of this initiative?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No, Sir. There is no such proposal under consideration of the Government.